

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO. 2

Customs Appeal No. 12423 OF 2019 – DB
[C/MISC/10213/2021]

(Arising out of Provisional Release Order issued from F No.VIII-48-804-GR-V-VOS-MCH-2019-20-3790 dated 29.08.2019 by the Pr. Commissioner Customs, Kandla)

M S Vos Technologies Pvt Ltd

44, Nishant Kunj,
Pitam Pura, DELHI

.....Appellant

VERSUS

Commissioner of Customs-Kandla

CUSTOM HOUSE,
NEAR BALAJI TEMPLE,
KANDLA, GUJARAT

.....Respondent

APPEARANCE:

Shri P P Jadeja, Advocate for the appellant
Shri Aakash Singh, Superintendent (AR) for the department

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

HON'BLE MEMBER (TECHNICAL), MR. SATENDRA VIKRAM SINGH

Final Order No. 11048/2025

DATE OF HEARING: 13.11.2025

DATE OF DECISION: 13.11.2025

SOMESH ARORA

1. Learned Advocate states that the appellant wants to withdraw the Miscellaneous Application as well as Appeal. The request for withdrawal is allowed.
2. Accordingly, the Miscellaneous Application is dismissed as withdrawn, and the Appeal is also dismissed as withdrawn.

(Dictated and pronounced in the open court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)